

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

C.A.No.61/2017

In

C.P.No.27/241/HDB/2017

Under Rule 11 of the NCLT Rules, 2016

In the matter of

1. Dr. K.R.K. Reddy
Plot No.24, Maruthi Nagar,
Yousufguda, Hyderabad – 500 045.
2. K. Anuradha
Plot No.24, Maruthi Nagar,
Yousufguda, Hyderabad – 500 045.

**CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL**

Applicants/Petitioners

And

1. Valagro S.P.A,
Via Cagliari, Atessa (CH),
Italy.
2. Sri Biotech Laboratories India Limited
“The Platina”, Office Unit No. A904, Ninth Floor,
Gachibowli Village, Serilingampally Mandal,
Hyderabad – 500 032.
3. Dr. Prem Warrior
Sri Biotech Laboratories India Limited
“The Platina”, Office Unit No. A904, Ninth Floor,
Gachibowli Village, Serilingampally Mandal,
Hyderabad – 500 032.
4. Luca Fornara
Sri Biotech Laboratories India Limited
“The Platina”, Office Unit No. A904, Ninth Floor,
Gachibowli Village,
Serilingampally Mandal,
Hyderabad – 500 032

... Respondents/Respondents



Parties Present:

Counsel for applicants/Petitioners: Shri Niranjana Reddy, Senior Counsel with Shri M.V. Pratap Kumar

Counsel for Respondents : Shri R. Raghunandan Rao, Senior Counsel with Shri M. Naga Deepak

CORAM

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

Date of Order: 17.07.2017

Per: Rajeswara Rao Vittanala, Member (J)

ORDER

1. The present C.A.No.61/2017 in C.P.No.27/241/SRB/2018 is filed by Dr. K.R.K. Reddy and another against M/s Valagro S.P.A. and 3 others, under Rule 11 of National Company Law Tribunal Rules, 2016 by inter-alia seeking several interim orders, i.e. Stay all the unilateral and illegal resolutions passed by the Board of the Company by circular resolutions dated 01.11.2016, 10.11.2016 and 17.11.2016 etc.; Restrain the Respondents from taking any coercive steps against the Petitioners; Conduct enquiry to the several acts of oppression by the Respondents etc.
2. After hearing the Senior Counsel, the Tribunal has passed an Interim Order on 30.03.2017 by granting liberty to R2 to conduct scheduled Board Meeting to be held on 31.03.2017 and transact the usual business as proposed in the Agenda for the Meeting and restrained the R2 from giving effect to any decision, adversely affecting the interest of petitioner, till further orders in CP.
3. Heard, Mr. M.V. Pratap Kumar & Mr. Naga Deepak. The learned Counsel of Applicant/Petitioner submitted that the present CA can be disposed of by recording earlier interim order dated 30.03.2017 as



absolute till the final disposal of CP. The Learned Counsel for Respondents has no objection for the same.

4. In view of the above circumstances, we dispose of C.A.No.61/2017 by making the Interim Order dated 30.03.2017 as absolute till the disposal of main CP.

Sd/-
Ravi Kumar Duraisamy
Member (T)



Sd/-
Rajeswara Rao Vittanala,
Member (J)

Order received by the Registrar on 8/9/17

प्रमाणित प्रति
CERTIFIED TRUE COPY

केस संख्या
CASE NUMBER *C.A.No.61/2017 IN C.P.No.271*

निर्णय का तारीख
DATE OF JUDGEMENT *24/11/2017*

प्रति तैयार किया गया तारीख
प्रति तैयार किया गया तारीख *17-7-2017*

CGPY MADE READY ON *8-9-2017*

CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL

for *lhv*
Dy. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench